

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.213- IA 128 of 2019  
ITEM No.214- IA 331 of 2020  
ITEM No.215- IA/824(AHM)2022  
in  
CP(IB) 46 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sika Scchweiz Ag-Aliva Equipemement  
V/s  
Mekaster Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mayur Jugtawat, Adv. for Mr. Vishal Dave, a.w Mr. Nipun Singhvi Adv., Mr. Rahul Bhavsar, Adv.  
For the Respondent : Mr. Vinay Bairagra for R-.1 & 5 in IA 128/19  
Mr. Naveen Kumar, Advocate for R-12 in IA 128/2019  
Mr. Ajit Kumar Adv R-6, ,9,16 in IA 128 of 2019  
Ms. Minoo Shah, Adv. for applicant In IA 824 of 2022 & Respondent IA 331/20  
For ED : Mr. Bhagyodaya Mishra, Adv. in IA 331 of 2020

**ORDER**

**IA 128 of 2019**

Heard Ld. Counsel for the applicant. In first session some respondents have made their appearance in Chat box but after pass over when matters calls despite repeated calls no one present.

Order is reserved.

**IA 331 of 2020**

Ld. Counsel for the applicant seeks time to file rejoinder to the reply filed by ED received by him only yesterday.

List for further consideration on 28.08.2024.

**IA/824(AHM)2022**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. She also stated that she has filed reply in IA 331 of 2020. In view of the same, permission is granted. Accordingly, IA 824 of 2022 is disposed-off as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**